

With the result, the post of the National Scheduled Castes and Scheduled Tribes Commissioner has been lying vacant and its working has come to a standstill for the last three months for which purpose this Bill has been brought forwards. Since this Commission has not been constituted, a fair inquiry into incidents of atrocities is not possible because there are no other branches or departments of this Commission. The Commissioner has to rely on the reports provided by those State Governments and district administration whose interests lie in keeping the real facts in dark. The Commissioner does not have the authority to order someone to collect factual information. It cannot take actions to check the atrocities. Some Members of the ruling party... (*Interruptions*)... since there has been no consensus among the party members on the issue of person to be fit for the post of Commissioner, post is left vacant for quite sometime. Much time is spent on the discussion on issue of atrocities, the central objective is the constitution of commission so that the complaints can be attended by the Commission - an objective for which is has been granted Constitutional status. Why then it is not constituted? Government should clarify its stand on this issue in the House.

[*English*]

SHRI BH. VIJAYAKUMAR RAJU: You are allowing others and you are not allowing us. This is a very important subject.

MR. SPEAKER: I will allow you. Please sit down.

SHRI PETER G. MARBANIANG (Shillong): Mr. Speaker, Sir, the postal employees of North-Eastern Region comprising of Meghalaya, Mizoram, Manipur, Nagaland, Arunachal Pradesh, Tripura and also part of Assam are denied of the Special Duty Allowance as granted by the Central Government from November 1983. The Special Duty Allowance was specially granted to the Central Government Employees serving in North-Eastern Region on the basis of the peculiar geographical condition, bottle-necked com-

munication/transportation and comparatively high cost of living with the pre-condition of the facility that the employees having All-India transfer liability will be entitled for the said allowance. The Group 'C' and Group 'D' employees of the Postal Department having all-India transfer liability will be entitled for the said allowance like its counterpart Telecom employees of the North-Eastern Region. The CAT, Guwahati, in its verdict in 1989, had issued a direction to the authorities to pay the Special Duty Allowance to all Group 'C' and Group 'D' employees of North-Eastern Region. The Ministry of Communication did not honour this verdict of the CAT, Guwahati.

I urge upon the Ministry of Communication to make an immediate payment of the Special Duty Allowance with all the arrears to the Postal employees of North-Eastern Region with the same terms and conditions as applicable to the Telecom Wing employees..... (*Interruptions*)...

[*Translation*]

SHRI BRISHIN PATEL (SIWAN): On 11.9.91, under the leadership of Union Minister Shri Rajesh Pilot, against the Bihar Government..... (*Interruptions*).....

[*English*]

MR. SPEAKER: Have you given a notice to Mr. Rajesh Pilot?... (*Interruptions*)... You inform him and then raise it tomorrow.

[*Translation*]

SHRI BRISHIN PATEL: Please listen to me ... (*Interruptions*)...

MR. SPEAKER: You please listen, if you want to speak anything against any member, give notice today then speak on it tomorrow.... (*Interruptions*)...

SHRI BRISHIN PATEL: I withdraw the name... (*Interruptions*)...

MR. SPEAKER: Now you have already